REPORTABLE

IN THE SUPREME COURT OF INDIA CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 1833 OF 2017
(Arising Out of SLP (Criminal) No. 5838 of 2017)

RAJESH KUMAR C.K. JAIN

... APPELLANT

VERSUS

THE STATE OF KARNATAKA

... RESPONDENT

ORDER

ASHOK BHUSHAN, J.

Leave granted.

- 2. This appeal has been filed against the judgment dated 09.11.2016 of High Court of Karnataka by which the Criminal Revision Petition filed by the State of Karnataka against order of acquittal recorded by the Session Judge has been set aside and the case remanded to the Appellate Court.
- 3. Brief facts of the case as emerged from the

record are:-

There was a dispute regarding entries Pahani with reference to Sy. Nos. 188, 189 and 190, which was pending before Assistant Commissioner, Yadgiri. Ιn before the proceedings Assistant Commissioner, Yadgiri, it is alleged that a settlement has arrived between the parties, which was reduced in writing on a bond paper of value of Rs.100/- and filed in the Court. The allegation against the accused appellant is that on 16.07.2010 at 12.00 Noon, he took away the bond from the file without At 4.00 PM on the same day, permission. accused again came to the Office Assistant Commissioner and when enquired, he apologized and assured to return the bond on the next day. However, on the next day, accused did not come to the Office Assistant Commissioner. Hence on 18.07.2010 7.00 PM, PW2 lodged a first about at

information report, on the basis of which CC initiated. No. 402 of 2010 was prosecution produced PW1 to PW7 and document to 6. Statement of accused Exhs. 1 recorded under Section 313 Cr.P.C. trial court convicted the accused under Section 379 of I.P.C. for one year simple imprisonment and nine months simple imprisonment for offence punishable under Section 201 of I.P.C.

Appeal was filed before the Session Judge, Yadgiri. Session Judge vide judgment and order dated 24.03.2016 allowed the appeal and set aside the conviction acquitting the against accused revision was filed by the State, which revision has been allowed and judgment of acquittal has been set aside remanding the case to the Appellate Court for reconsideration. Aggrieved by the said judgment, the appellant has come up in this

appeal.

- 4. The Magistrate relying on prosecution witnesses PW2 to PW6 found accused guilty of stealing the bond paper, on which settlement among three parties was recorded. The accused has denied recording of settlement among the parties. The I.O. in his statement has stated that accused has voluntarily made the statement before him that he took away the bond, tore it and thrown it in the river. The Magistrate had relied on the aforesaid evidence given by the I.O. and had observed that evidence of I.O. has proved the offence committed by the accused.
- 5. The Appellate Court has recorded acquittal after consideration of the entire oral and documentary evidence on the record. The Appellate Court has come to the conclusion that on the basis of the evidence on record, the signing of the bond is not sufficiently proved, hence the question of snatching away by the

accused does not arise. The Appellate Court has drawn adverse inference for not recording the statement of other two persons, alleged to have signed the bond paper. The I.O. neither recorded the statement of other two parties to the settlement nor they were produced in evidence before the Court. Hence sufficient doubt was created regarding existence of such bond, which was correctly relied by the Appellate Court.

Appellate Court has The also rightly observed that the trial court has considered only the examination-in-chief of witnesses without adverting to the cross-examination. The Appellate Court has also drawn adverse inference on the reason that I.O. did not request the trial court to summon the original file Assistant Commissioner to prove the fact signing the order sheet by the accused and other Non-examination of the parties

concerned raise serious doubt as to the existence of the settlement. EXh.P6 was hit by provisions of Sections 25 and 26 of the Indian Evidence Act, by which I.O. tried to prove that accused himself voluntarily made a statement of incidence of crime. The statement was inadmissible in evidence since no recovery under Section 27 of the Indian Evidence Act was claimed.

- 7. The High Court in exercise of its revisional jurisdiction has recorded following reasons for setting aside the Appellate Court's order:-
 - (i) Session Court committed grave error by adopting different line of direction by not appreciating the material available on record.
 - (ii) The findings of Session Judge in holding that filing of such document before Assistant Commissioner is not established is contrary to the material available on record.

In Para 6 of the Judgment, the High Court has made following observations:-

"After careful consideration impugned and judgment as well judgment rendered in C.C. 402/2010, it is clearly seen that learned Sessions Court has taken the matter on a totally different direction without looking into order sheet dated 12.07.2010 maintained bv Assistant Commissioner in the proceeding, was pending before him wherein, it is clearly seen that there is recording by Assistant Commissioner to the effect that there was a move for settlement between Chandrashekar, Rajshekar C.K. Jain and Suresh Kumar C.K. Jain further noting that they have affixed their signature on the order sheet to If that is accepted, the said effect. then filing of agreement for settlement cannot be disputed. So also, theft of said document by respondent herein as alleged in the complaint filed against him which is recovered from the police against him in C.C. No.402/2010."

- 8. We have looked into the judgment of the trial court and Appellate Court and the materials on record.
- 9. The observation of the High Court that Appellate Court had not looked into the materials available on record is not factually correct. The Appellate Court has thoroughly

considered each and every material available on record. In Para 14 of the judgment, issues which have arisen before the Appellate Court has been noticed and Issue Nos. 1 to 3 were taken together. The Appellate Court has considered documentary evidence as well as the oral evidence, which was lead in the case. on which much reliance was placed by prosecution did not prove the quilt. The Appellate Court has observed that I.O. should have enquired with the opponent of the accused who were said to be present on the date of production of the said alleged agreement bond and said to have signed same before the Assistant Commissioner. the Following observations have been made by the Appellate Court:-

".....The I.O. should have enquired with the opponent of the accused who said to were present on the date of production of the said alleged agreement bond before the said Assistant Commissioner. But the I.O. has not recorded it. Therefore, this fact leads to draw an adverse inference against the case of the prosecution. Therefore, the

impugned judgment of conviction and order of sentence is deserves to be set aside."

- 10. The evidence of PW2 to PW6 on which much reliance was placed by prosecution has also been considered in detail by the Appellate Court. Other circumstances of the case that it is not believable that accused after snatching the bond will again come back at 4.00 PM and not taking any action when accused had come back at 4.00 PM, adverse inference was rightly drawn against the prosecution. The delay caused in filing the complaint, which is more than two days after the incident has also been relied by the Appellate Court. The Appellate Court did not commit any error in not relying on Exh.P6 which was alleged to be voluntary statement made by the accused, not being admissible in evidence.
- 11. We are of the view that the Appellate Court has given sufficient reasoning for acquittal of

the accused and the High Court has erred in setting aside the acquittal order on insufficient grounds. The observation of the High Court that Sessions Judge has not properly appreciated the materials available on record is not factually correct. We are satisfied that sufficient grounds have been made out for setting aside the order of the High Court and restoring the order of acquittal recorded by the Appellate Court.

12. In result, the appeal is allowed.

	(A.K. SIKRI)
JEW DETUT	J.
NEW DELHI, OCTOBER 9, 2017	(ASHOK BHUSHAN)

ITEM NO.42 COURT NO.5 SECTION II-C

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 5838/2017

(Arising out of impugned final judgment and order dated 09-11-2016 in CRP No. 200053/2016 passed by the High Court of Karnataka, Kalaburagi Bench)

RAJESH KUMAR C.K. JAIN

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA

Respondent(s)

(With IA No.65797/2017-EXEMPTION FROM FILING O.T.)

Date: 09-10-2017 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr. Sharanagouda Patil, Adv.
Ms. Supreeta Patil, Adv.
S-legal Associates, AOR

For Respondent(s)

Mr. Joseph Aristotle S., AOR Ms. Priya Aristotle, Adv. Mr. Ashish Yadav, Adv.

UPON hearing the counsel the Court made the following O R D E R $\,$

Leave granted.

The appeal is allowed in terms of the signed reportable order.

(NIDHI AHUJA) COURT MASTER (MALA KUMARI SHARMA) COURT MASTER

[Signed reportable order is placed on the file.]